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	(b) A			of Indirect Tax Ministry of Finance, Go					ר	-	
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Public	Information		-	Excise Audit - 2000 (EA-200 directed to say that in conform	-		c liberalization,	several tax reforms we	ere effected in the	field of Central	
Stakeh	older Consult	tation	Excise ta	x administration including sim long with "Selective Audit" wa	plification if pro	ocedures relating to	o levy and colle	ction of duty. Introduct	tion of "Self Asses	sment System"	
Legal A	Affairs		by the as	sessees on the one hand and d continuously. In order to hav	selective, scie	entific and in-depth	audit with profe	essional thrust on the o	other, are being ev	volved and	
	AAR/ D.G. Audit			Development of Central Ex code named "Excise Audit-2				ard under which introc	luction of New Ex	cise Audit	
Quick	Quick Links			2. In regard to introduction of this new system, the Director General of Anti-Evasion, who is a member of the Co-operative Working Group of the Central Excise Projects, has already addressed all Chief Commissioners and Commissioners demi officially vide letter D.O. No. DGAE/CIDA/III/99 dated 6th October 1999 outlining the background and the actions required to be taken by the commissioners and other							
Exch	nange Rate No	tifications		The same should be followed s I in this Circular.	scrupulously to	o the extent they ar	e not inconsiste	ent to the decisions an	d guidelines of the	∍ board,	
Notif	Notifications of Customs			 The following are the instructions and guidelines of the Board regarding introduction of Excise Audit-2000 (EA-2000):- The EA 2000 will be introduced with effect from 15th Nevember 1000. A minimum of 15 days" paties should be instructed to the concerned 							
	Notifications of Central Excise			 The EA-2000 will be introduced with effect from 15th November 1999. A minimum of 15 days" notice should be issued to the concerned assessee before commencing any audit. The actual auditing under EA-2000, will therefore, commence from 1st December 1999. 							
Notif	ications of Ser	vice Tax		 (2) Audit under EA-2000 will be conducted by trained staff/officers using (3) To start with, the audit of units paying duty of Rs. 5 crores and above from the personal ledger accounts (PLA) in the preceding final 							
			year (exc in terms o	year (except the units covered by the provisions of section 3A of the Central Excise Act, 1944) should be undertaken, provided audits are due in terms of the frequency as already specified by the Board (i.e. once in a financial year). Audit of other units will continue to be made as per the existing Audit Manual.							
			to switch	as to be ensured that there is over entirely to EA-2000 imme t of remaining units paying du	ediately on or	after 15th Novemb	er, 1999, the au	dit under the existing			
				(5) It is, however clarified that a unit, which has already been audited in the current financial year under the existing audit system, will not be taken up for a fresh audit under the EA-2000 in this financial year.							
			the numb	(6) Efforts should be made to complete such audit in about 5 to 7 working days. This period may be extended in exceptional cases. To keep the number of days for audit of a unit within a reasonable limit, the Commissioner may enhance the strength of the audit team or depute two audit teams clearly specifying their functions.							
			minor cha	ough the Manuals (Audit Man anges are expected. After furth er EA-2000 may be undertake	ner review and	d revision, the final	versions thereo	of will be printed and ci			
			Commiss	(8) Since it is proposed to audit units paying duty exceeding Rs. 5 crores, it is emphasized that the Additional Commissioner/Joint Commissioner (Audit) should join such audit team (may be not for all the days) and personally supervise the audits. The Deputy/Assistant Commissioner (Audit)/Assistant Director (Cost) may assist the Additional Commissioner/Joint Commissioner (Audit) wherever necessary.							
				(9) The audit notes/reports relating to the audit of the units supervised by an Additional Commissioner/Joint Commissioner (Audit) should invariably be signed by him.							
			audit. The	Auditors will not issue any su ey will also not exercise the po r to the Anti-Evasion Wing of vel.	owers of searc	h, seizure, interrog	ation and arres	t. Where such actions	are imperative, th	ney may refer	
			(11) The purpose.	e Audit Wing will not issue sho	ow-cause notio	ces arising out of a	udit objections.	The matter will be refe	prred to the Proper	r Officer for this	
				(12) The creation of database and assessee"s profile is the pre-requisites for switching over the EA-2000. It is imperative that this work is undertaken on top priority basis.							
			(13) Fo numbers Working I and the T	r EA-2000 to be really effectiv in each Commissioner ate. Th Papers, Instructor's Guide and rainers (officers who have alr e concerned officers are made	ough efforts a d Participant"s eady been trai	are being made to g Manual with the h ined), there is also	get the auditors elp and guidand	trained in the new auc ce of National Academ	dit system based only of Customs, Exc	on Audit Manual cise & Narcotics	
			(14) It is	s emphasized that only the off e, schedules can be charted o	icers specially	r trained for the pur			<e audit="" ea-<="" td="" under=""><td>-2000.</td></e>	-2000.	
				Norkshop for trade and indust	•					oofully All the	
			• •	e Commissioners and other se ants and difficulties should be							

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through and fully familiarize themselves with the Audit Manual, Audit Programmer, Working Papers, Instructor's Guide and Participant's Manual.

(17) After four months of the actual start of audit under EA-2000, say as on 1st April 2000, the evaluation work of EA-2000 should be undertaken by each Commissioner including the performance of the auditors and a Performance Evaluation Report be prepared. Chief Commissioners should further evaluate their report and send his consolidated overall Evaluation Report to Director General of Anti-Evasion and Director (Audit). The idea is to synergies the process and initiate corrective measures wherever necessary.

(18) An "EA-Monitoring Cell" should be constituted of 4 to 5 selected officers, headed by the Commissioner. <u>This Cell shall hold</u> meetings at least once in a fortnight. Broadly, the functions of the Cell would be as below:-

(i) To examine the overall working of EA-2000 in their jurisdiction and identifying the areas which require special attentions and improvements;

 Scrutiny of major audit objection and assist the Commissioner in taking quick decisions about the acceptance or otherwise, of such objections;

(iii) Preparation of the Evaluation Report on EA-2000 for furnishing to the Chief Commissioner; and

(iv) Dissemination of information relating to major audit objections accepted by Commissioner and ensuring quick action there on.

(19) Under the provisions of sub-rule (6) read with sub-rule 173G, the Central Excise Officers entrusted with the work of audit under EA-2000 may demand for accounts maintained and records/returns prepared by assessee (whether the same are maintained of prepared in pursuance of the Central Excise Rules, 1944 or not) in regard to the production, manufacture, storage, delivery or disposal of goods, including the raw materials. They may, therefore, accordingly call for any document/return/record including the "source document/records" which may be connected to the details about production, manufacture, storage, delivery or disposal of goods, including-tax returns, Sales-tax returns, inventory records, returns, documents etc. are demanded and scrutinized by the auditors.

(20) For the first six months, Director General of Anti-Evasion would monitor the new audit system on behalf of the Board, whereafter the Director General of inspection & Audit (Customs and Central Excise) would take over the work.

4. Any difficulties noticed in this regard may be brought to the notice of the Director General of Anti-Evasion immediately, who will examine the issues and send a report to the Board.

5. The trade and field formations may be suitably informed immediately.

- 6. Receipt of this Circular may please be acknowledged.
- 7. Hindi version will follow.

(P.K.. Sinha) Under Secretary (CX.6)

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